

Subsidised Industrial Housing Scheme

2412. Shrimati Maimoona Sultan: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of houses for industrial workers to be constructed under the subsidised industrial housing scheme in 1962 in each State and Union Territory;

(b) how many schemes have already been sanctioned and for how many houses; and

(c) what is the progress in the implementation of the Scheme referred to in part (b) above?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna): (a) Allocations of funds to the States and Union Territories under the scheme for the year 1962-63 have not yet been finalised. Their programme of construction of houses will be dependent on the amount allocated to each State. This will be done only after the budget for the current financial year is passed by the Parliament.

(b) and (c). A statement showing the progress of the Subsidised Industrial Housing Scheme since its inception in September, 1952 to the 31st March, 1962, in each State and Union Territory, is laid on the Table of the House. [See Appendix III, annexure No. 74].

OBITUARY REFERENCE

Mr. Speaker: I have to inform the House of the sad demise of Shri Ponnada Subba Rao who passed away on the 18th April, 1962 at Vijayawada at the age of 72.

Shri Ponnada Subba Rao was a Member of the First Lok Sabha from Nowrangpur constituency of Orissa during the years 1952 to 1957.

We deeply mourn the loss of this friend and I am sure the House will

join me in conveying our condolences to the bereaved family.

May I request the House to stand in silence for a short while to express its sorrow?

The Members then stood in silence for a short while.

12.02 hrs.

RE: A POINT OF ORDER RAISED ON 31ST MAY 1962

Shri P. K. Deo (Kalahandi): I want to make a submission to clear a misunderstanding that has been created on the point of order raised by me and on the ruling given by you, Sir. Yesterday I raised a point of order on the speech of the Defence Minister when he criticised the Auditor-General. In his speech he said that it is not the function of the Auditor-General to range over the field of administration and offer suggestions, and he further said that Audit should not make independent enquiries, and so on. In this connection I wanted to raise a point of order. Before I could complete the sentence you, Sir, stepped in and said you had understood my point of order and that you entirely agreed with me. After that there was some noise in the House and I could not catch the latter part of your ruling, because I did not have the hearing aid with me then.

In this connection I beg to submit that there is a Constitutional provision. . . .

Mr. Speaker: He cannot raise that point of order now.

Shri P. K. Deo: Then what happens to that point of order, Sir?

Mr. Speaker: That subject is concluded. Now he cannot raise that point of order.

I am very sorry if I did not quite appreciate what he wanted to say. That is a misfortune. Probably I might have been at the impulse of the moment overpowered by the reactions that I had about the Minister of Parliamentary Affairs passing this side and that.